

names of the places from where the coal is supplied :

(b) the names of thermal power stations which are under construction or proposed to be constructed in respect of which the Task Force in the Ministry have recommended the supply of coal; and

(c) the quantity of coal that has been recommended for each power station?]

उर्जा मंत्री (श्री क. सी. पन्त) : (क) से (ग) वर्तमान और प्रस्तावित, दोनों प्रकार के नाप-विद्युत्-केंद्रों के नामों तथा कारखानों की मात्रा और संबद्ध कारखानों/वाशरीज के नामों को दिखाने वाला विवरण संलग्न है [देखिए परिशिष्ट 90 अनुपत्र संख्या 60]

[THE MINISTER OF ENERGY (SHRI K. C. PANT) : (a) to (c) A statement showing the names of thermal power stations, both existing and proposed together with the quantity of coal and the names of the linked coal fields/washeries is enclosed. [See Appendix XC Annexure No. 6.1

Scheme for providing employment opportunities in Maharashtra

974. SHRI DEORAO PATIL: Will the Minister of PLANNING be pleased to state:

(a) whether any scheme for providing employment opportunities for the educated unemployed in Maharashtra has recently been sanctioned by the Planning Commission; and

(b) if so, the details of the scheme and by when it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) Under the Employment Promotion Programme 1974-75, the Government of Maharashtra have been allocated a ceiling amount of Rs. 245.00 lakhs. The proposals submitted by the State Government under this programme were examined by the Planning Commission and schemes with an outlay of Rs. 198.14 lakhs have been sanctioned. The broad details of the schemes are given below :

Sl. No.	Item	Total No. of Schemes	Estimated Cost	Estimated Employment (Nos.)
(Rs. in lakhs)				
1.	Self-Employment Schemes*	2	141.54	8000
2.	Training Schemes*	4	56.60	4725
TOTAL		6	198.14	12725

*These schemes will be implemented during 1974-75.

Applications for new telephone connections from Members of Parliament

975. SHRI DEORAO PATIL: Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of applications received by the end of August, 1974, from the Members of Parliament for installation of new telephone connections at their usual place of residence or at a place selected by them in their home States;

(b) the number of such applications which are pending for clearance ; and

(c) the steps taken by Government to dispose of the pending applications?

THE MINISTER OF COMMUNICATIONS (DR. SHANKAR DAYAL SHARMA): (a) 616.

(b) The number of such applications pending disposal is seven.

(c) The pending applications which are for long distance telephone connections requiring large quantities of stores for construction of the long distance lines, are being processed.

Power shortage in Maharashtra

976. SHRI DEORAO PATIL: Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that Maharashtra is facing acute power shortage; and

(b) if so, the steps the Central Government are taking in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) and (b) Maharashtra has an energy shortage of about 18 per cent. This is mainly due to poor monsoons in the catchments of hydel reservoirs. All efforts are being made to maximise generation from the existing thermal plants and also to expedite commissioning of on going projects.

Use of community halls by marriage parties

977. SHRI SAUL KUMAR GANGULI: Will the HOME MINISTER be pleased to state :

(a) whether it is a fact that Community Halls in Government Employees' Colonies in New Delhi were allowed to be used for staying of marriage parties;

(b) whether it is a fact that withdrawal of this facility by Government have put the residents of these localities to a great hardship ; and

(c) whether Government have received a memorandum from the Residents Welfare-Association, N. T. N. Pura (Moti Bangh-II) in this connection ; if so, the details thereof ; and

(d) what action Government have taken thereon ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS (SHRI OM MEHTA) : (a) and (b) The conditions regulating the use of community halls do not permit the utilisation of such halls for marriage purposes, receptions or other similar social ceremonies. However, as an experimental measure, community halls similar premises in only four localities in New Delhi were allowed to be used for marriage purposes for a few months in 1973. Since such use interferes with the conduct of the normal activities, e.g. indoor games, craft, nursery and music classes, creche, reading room, Television shows and social discourses, etc., for which these halls are intended, the practice was discontinued. The hardship caused to a resident, who is not allowed the use of community hall for marriage purposes, has to be considered in the context of the inconvenience caused to the community as a whole by interference in the aforesaid activities.

(c) and (d) Yes, Sir, The Association in their letter dated 25th November, 1974 have sought permission for the use of the community hall for stay of bands (wedding parties) and have mentioned that since there is no dharamsala in the Government colonies, the residents only depend upon the community hall at the time of the marriage of their daughters. The Association have been informed that the rules governing the use of community halls do not permit their utilisation for marriages, receptions or other similar social ceremonies.